

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH: CHENNAI

श्री एबी टी. वर्की, न्यायिक सदस्य एवं श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष
BEFORE SHRI ABY T VARKEY, JUDICIAL MEMBER AND
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER
आयकर अपील सं./ITA No.230/Chny/2024
निर्धारण वर्ष /Assessment Years: -

**Sri Aravindar Annai Educational &
Charitable Trust,**
**No.9, Subramaniasamy Koil Sannathi
Street, Puliangudi, Kadayanallur Taluk,
Tirunelveli, Tamil Nadu-627855**
[PAN: AAQTS9153E]

**Commissioner of Income Tax
(Exemptions),
Chennai.**

(अपीलार्थी/**Appellant**)

(प्रत्यर्थी/**Respondent**)

अपीलार्थी की ओर से/ Appellant by

: Shri Sridhar, Advocate

प्रत्यर्थी की ओर से /Respondent by

: Shri Clement Ramesh Kumar, CIT

सुनवाई की तारीख/Date of Hearing

: 04.07.2024

घोषणा की तारीख /Date of Pronouncement

: 10.07.2024

आदेश / O R D E R

PER AMITABH SHUKLA, A.M :

This appeal is filed against the order bearing DIN & Order No.ITBA/EXM/F/EXM45/2022-23/1050404922(1) dated 04.03.2023 of the Learned CIT(E), Chennai-3. Through the aforesaid appeal the assessee has challenged order under FORM No.10AD dated 04.03.2023 passed by CIT(E), Chennai-3.

2.0 At the outset the Ld.AR submitted that it has received a registration u/s 12A for five assessment years from the PCIT (E) and that

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the present appeal becomes infructuous and may be permitted to be withdrawn. Accordingly, the appeal is dismissed as withdrawn.

3.0 In the result the appeal is dismissed as withdrawn.

Order pronounced on 10th July, 2024 at Chennai.

Sd/-

(एबी टी. वर्की)

(ABY T VARKEY)

न्यायिक सदस्य / Judicial Member

चेन्नई/Chennai, दिनांक/Dated: 10th July, 2024.

KB/-

Sd/-

(अमिताभ शुक्ला)

(AMITABH SHUKLA)

लेखा सदस्य /Accountant Member

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त/CIT - Chennai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF